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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI


ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/333/ (IB)/2017
NAME OF THE PETITIONER(S) : BEZALEL INFO TECH PVT LTD
NAME OF THE RESPONDENT(S) : NINESTARS INFORMATION TECHNOLOGIES LTD
UNDER SECTION : 433 (e)(f)


S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

From
M/S S. Shankaravar
A. L. S.
counsel for petitioner


Counsel for Respondent

ORDER

Counsel representing both the parties are present. Counsel for respondent submitted that the petitioner has already filed a civil suit for recovery of the said outstanding debt. However, counsel for the petitioner is not able to assist this Bench. Counsel for respondent is directed to file all the relevant papers to indicate as to the ^{existence} extent of dispute. Counsel for petitioner is directed to file an affidavit and bank statement as per Sec.9 (3) (b) & (c) of IB Code, 2016 within 7 days. The matter is posted for hearing. Put up on 22.06.2017 at 2.30 P.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)